

President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1962, in respect of 'Pre partition of Payments'."

**DEMAND No. 114—CAPITAL OUTLAY ON INDIA SECURITY PRESS**

"That a sum not exceeding Rs. 29,87,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1962, in respect of 'Capital Outlay on India Security Press'."

**DEMAND No. 115—CAPITAL OUTLAY ON CURRENCY AND COINAGE**

"That a sum not exceeding Rs. 9,42,25,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1962, in respect of 'Capital Outlay on Currency and Coinage'."

**DEMAND No. 116—CAPITAL OUTLAY ON MINTS**

"That a sum not exceeding Rs. 6,33,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1962, in respect of 'Capital Outlay on Mints'."

**DEMAND No. 117—COMMUTED VALUE OF PENSIONS**

"That a sum not exceeding Rs. 1,36,17,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of

payment during the year ending the 31st day of March, 1962, in respect of 'Commuted Value of Pensions'."

**DEMAND No. 118—OTHER CAPITAL OUTLAY OF THE MINISTRY OF FINANCE**

"That a sum not exceeding Rs. 74,67,59,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1962, in respect of 'Other Capital Outlay of the Ministry of Finance'."

**DEMAND No. 119—CAPITAL OUTLAY ON GRANTS TO STATES FOR DEVELOPMENT**

"That a sum not exceeding Rs. 15,73,00,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1962, in respect of 'Capital Outlay on Grants to States for Development'."

**DEMAND No. 120—LOANS AND ADVANCES BY THE CENTRAL GOVERNMENT**

"That a sum not exceeding Rs. 1,56,38,60,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1962, in respect of 'Loans and Advances by the Central Government'."

**DEPARTMENT OF ATOMIC ENERGY**

Mr. Speaker: Now, there are still 10 more minutes. The House will now take up the other Demands.

after another. We shall take up the Demands relating to the Department of Atomic Energy first.

**DEMAND No. 102—DEPARTMENT OF ATOMIC ENERGY**

**Mr. Speaker:** The question is:

"That a sum not exceeding Rs. 15,06,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1962, in respect of 'Department of Atomic Energy'."

*The motion was adopted.*

**DEMAND No. 103—ATOMIC ENERGY RESEARCH**

**Mr. Speaker:** The question is:

"That a sum not exceeding Rs. 5,36,80,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1962, in respect of 'Atomic Energy Research'."

*The motion was adopted.*

**DEMAND No. 141—CAPITAL OUTLAY OF THE DEPARTMENT OF ATOMIC ENERGY**

**Mr. Speaker:** The question is:

"That a sum not exceeding Rs. 5,00,49,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1962, in respect of 'Capital Outlay of the Department of Atomic Energy'."

*The motion was adopted.*

**DEPARTMENT OF PARLIAMENTARY AFFAIRS**

**Mr. Speaker:** We will now take up Demands relating to the Department of Parliamentary Affairs.

**DEMAND No. 104—DEPARTMENT OF PARLIAMENTARY AFFAIRS**

**Mr. Speaker:** Motion moved:

"That a sum not exceeding Rs. 2,35,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1962, in respect of 'Department of Parliamentary Affairs'."

**Shri T. B. Vittai Rao (Khammam):** Mr. Speaker, Sir, I have not much to say on this Demand except a few words regarding the assurances that are given by the various Ministers. The Department of Parliamentary Affairs is responsible to chase them, that is to say, to see that these assurances are fulfilled. I am sorry the Minister of Parliamentary Affairs has not displayed the vigour that he displayed during the First Lok Sabha when many assurances used to be fulfilled. The other day in the Committee on Assurances I found that the assurances that had been given by the various Ministers during the First Session of the Second Lok Sabha have not been fulfilled. Therefore, I would request him to pursue the other Ministers with a little more vigour and see that these assurances are kept up.

Then, the other day we raised the question, and my colleague Shrimati Parvathi Krishnan has raised it now, of the expenditure incurred by the reconvening of the Rajya Sabha. The